

G-Sec purchase of ₹25,000 cr under G-SAP 1.0 on Apr 15

PRESS TRUST OF INDIA
Mumbai, April 8

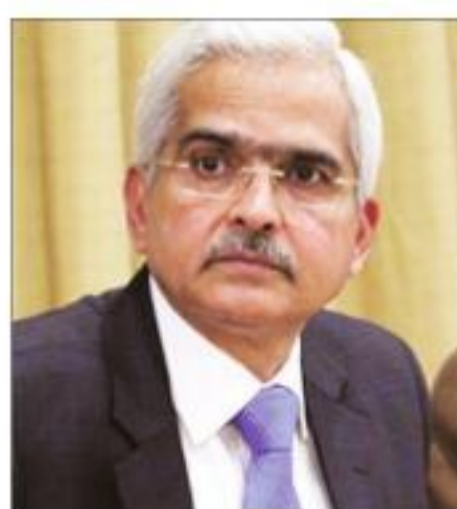
THE RESERVE BANK of India on Thursday said the first purchase of government securities (G-Sec) worth ₹25,000 crore under the G-sec Acquisition Programme (G-SAP 1.0) will be done on April 15 with a view to enabling a stable and orderly evolution of the yield curve.

After the Monetary Policy Committee meeting on Wednesday, governor Shaktikanta Das announced that the RBI will conduct open market purchase of government securities (G-Secs) of ₹1 lakh crore under the G-SAP 1.0 in the first quarter of this financial year.

"The first purchase of government securities for an aggregate amount of ₹25,000 crore under G-SAP 1.0 will be conducted on April 15, 2021," the central bank said in a statement.

On April 15, the RBI will purchase five government securities of different maturities amounting to Rs 25,000 crore. There will be no security-wise notified amount.

On Wednesday, the RBI had said it will put in place a secondary market government securities acquisition programme or G-SAP 1.0 for this



RBI governor Shaktikanta Das

fiscal to enable an orderly evolution of the yield curve.

The central bank said the endeavour through the programme will be to ensure congenial financial conditions for the economic recovery to gain traction.

Under the programme, which will be for 2021-22, the RBI will commit "upfront to a specific amount of open market purchases of government securities with a view to enabling a stable and orderly evolution of the yield curve amidst comfortable liquidity conditions," Das had said.

G-SAP will run alongside RBI's regular operations, including liquidity adjustment facility, open market operations and Operation Twist, deputy governor Michael Debabrata Patra had said.

Srei Equipment Fin receives EoIs from global PE players for up to \$250-m infusion

FE BUREAU
Kolkata, April 8

SREI EQUIPMENT FINANCE, a wholly owned subsidiary of Srei Infrastructure Finance, on Thursday said it has received expressions of interest (EoIs) from international private equity investors for up to \$250-million capital infusion.

The PE funds are Arena Investors of the US and Singapore's Makara Capital Partners. SEFL's strategic coordination committee, chaired by independent director Malay Mukherjee, will coordinate, negotiate and conclude discussions with the PE investors to bring the capital into the business and advise the management, Srei Infrastructure Finance said in a stock exchange filing.

Ernst & Young will be advising the committee on the proposed fund-raising exercise. "The SCC is running an independent process for investor identification and has received expression of interest

from Arena Investors and Makara Capital Partners. This process is being carried out in parallel to the debt realignment plan. The SCC will engage in discussions with the potential investors to raise fresh capital for the business, which will provide cushion against the pandemic-induced stress..." the statement said.

Srei has a consolidated debt of around ₹20,000 crore from Indian banks and around ₹10,000 crore through bonds and from other financial institutions.

Interestingly, Brickwork Ratings (BWR) has downgraded the long-term ratings of SIFL on the innovative perpetual debt instrument to 'BWR D' from 'BWR BB'/credit watch with negative implications. "The rating downgrade is on account of continuous delays in meeting the debt repayment obligations by SEFL and on applicability of BWRs cross default policy which is in line with SEBI guidelines," the rating agency said.

OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED, FOR THE ATTENTION OF THE SHAREHOLDERS OF LLOYDS STEELS INDUSTRIES LIMITED

(CIN: L28900MH1994PLC081235)
Registered Office: Plot No A-5/5, MIDC Industrial Area, Murbad, Thane-421401, Maharashtra, India
Contact No.: +91 2524 222 271 / +91 95456 54196; E-Mail ID: infoengg@lloyds.in; Website: www.lloydsengg.in

This advertisement is issued by Mark Corporate Advisors Private Limited ("Manager to the Offer") for and on behalf of Shree Global Tradefin Limited (hereinafter referred to as "Acquirer") pursuant to Regulation 18(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011" "Regulations"), in respect of the Open Offer to acquire upto 23,36,61,000 Equity Shares of ₹1 each of Lloyds Steels Industries Limited ("LSIL"/"Target Company") representing 26% of the Equity Share Capital/Voting Capital of the Target Company. The Detailed Public Statement ("DPS") with respect to the Offer was published on February 04, 2021 (Thursday) in the following newspapers:

Publication	Language	Edition(s)
Financial Express	English	All Editions
Jansatta	Hindi	All Editions
Navshakti	Marathi	Mumbai Edition

1) The Committee of Independent Directors ("IDC") of the Target Company has issued recommendation (relevant extract) on the Offer, which was published on April 07, 2021 (Wednesday) in the above mentioned newspapers and the same are as under:

Recommendation on the Offer, as to whether the offer is fair and reasonable	IDC is of the view that Open Offer is fair and reasonable.
Summary of reasons for recommendation	IDC has taken into consideration the following for making the recommendation: IDC has reviewed (a) The Public Announcement ("PA") dated January 28, 2021 in connection with the Offer issued on behalf of the Acquirer (b) The Detailed Public Statement ("DPS") which was published on February 04, 2021 and (c) The Letter of Offer ("LoF") dated March 26, 2021. Based on the review of PA, DPS and LoF, the IDC is of the opinion that the Offer Price of ₹1 (Rupee One only) per Equity Share offered by the Acquirer (more than the highest price amongst the selective criteria mentioned under Justification of Offer Price) is in line with the regulation prescribed by SEBI under the Regulations and prima facie appears to be justified. However, the Public Shareholders should independently evaluate the Offer and take informed decision in the matter.

- There was no Competitive Bid.
- Bigshare Services Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the shareholders of the Target Company whose names appear as on the Identified Date i.e. March 25, 2021 (Thursday) have been dispatched by April 05, 2021 (Monday). However, accidental omission to dispatch or non-receipt of this LoF to or by any eligible shareholder entitled to this Open Offer shall not invalidate the Offer in any manner whatsoever. Additionally, the Letter of Offer is also dispatched through electronic mode to those Public Shareholders who have registered their email id with the depositories.
- As on date, the Target Company is fully compliant with the listing requirements and there has not been any penal/punitive action taken by the Stock Exchanges, except for fines imposed for delay in appointment of 6th director on the board of the Target Company beyond April 01, 2020. Subsequently, BSE Limited, Mumbai ("BSE") has waived off the fine vide their e-mail dated February 16, 2021 and the matter is still under consideration at National Stock Exchange of India Limited, Mumbai ("NSE").
- The Target Company has confirmed that it is not on the list of 'wilful defaulters' issued by bank, financial institution, or consortium thereof in accordance with guidelines on wilful defaulters issued by RBI pursuant to Regulation 2 (1) (ze) of the Regulations.
- The Target Company has confirmed that it is not declared as a fugitive economic offender under Section 12 of Fugitive Economic Offenders Act, 2018 (17 of 2018) as per Regulations 2 (1) (aa) of Regulations.
- The eight (8) days delay in filing Annual Disclosure by the outgoing Promoters/Promoter Group for FY 2017-2018 may warrant action by SEBI if necessary.
- Pursuant to the Board Meeting of the Target Company held on March 24, 2021, Mr. Ashok Tandon will be retiring from the position of Managing Director w.e.f. March 31, 2021 on account of superannuation. Further, he has been appointed as Additional Non-Executive Non-Independent Director w.e.f. April 01, 2021.
- The Letter of Offer had been dispatched to all the Public Shareholders of the Target Company (through electronic mode or physical mode), whose names appear on the register of members of the Target Company and to the beneficial owners of the Target Company in dematerialized form or physical form whose names appear on the beneficial records of the respective depositories, in either case, at the close of business hours on the Identified Date i.e. March 25, 2021 (Thursday).
- A copy of the LoF is also available on the website of SEBI.
- The Final Observation Letter from SEBI was received on March 23, 2021 (Tuesday) and the comments have been duly incorporated in the Letter of Offer.
- In the event, Selling Broker of the Public Shareholder is not registered with BSE Limited, Mumbai ("BSE") then that Shareholder can approach the Buying Broker and tender his/her Equity Shares through the Buying Broker viz. S W Capital Private Limited to tender his/her Equity Shares under the Offer.
- We have incorporated Form of Acceptance cum Acknowledgement in the Letter of Offer and updated its reference in various sections of the Letter of Offer.
 - In the case of Equity Shares held in physical form:** Eligible Person(s) may participate in the Offer by confirming their consent to participate in this Offer on the terms and conditions as set out in the LoF. They can participate by submitting an application to the Broker/Selling Broker on the plain paper giving details regarding their Shareholding and requisite documents as mentioned in the LoF. They have to deliver Physical Share Certificates and other relevant documents along with the Transaction Registration Slip to the Registrar to the Offer by Registered Post/Speed Post/Courier/Hand Delivery so as to reach to the Registrar within two (2) days from the Closing of the Offer.
 - In case of Equity Shares held in dematerialized form:** The Seller Member would be required to transfer the number of Equity Shares by using the settlement number and the procedure prescribed by the Clearing Corporation of India Ltd. (Clearing Corporation) for the transfer of Equity Shares to the Special Account of the Clearing Corporation before placing the bids/order and the same shall be validated at the time of order entry. The details of the Special Account of Clearing Corporation shall be informed in the issue opening circular issued by BSE/Clearing Corporation.

14) **Schedule of Activities:**
The Schedule of Activities has been revised and the necessary changes have been incorporated in the LoF. The Revised Schedule of Activities is in compliance with the applicable provisions of SEBI (SAST) Regulations, 2011 and the same is as under:

Nature of Activity	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the PA	January 28, 2021	Thursday	January 28, 2021	Thursday
Date of publishing the Detailed Public Statement	February 04, 2021	Thursday	February 04, 2021	Thursday
Last date for filing of Draft Letter of Offer with SEBI	February 11, 2021	Thursday	February 11, 2021	Thursday
Last date of a competing offer	February 26, 2021	Friday	February 26, 2021	Friday
Latest date by which SEBI's observations will be received	March 05, 2021	Friday	March 23, 2021	Tuesday
Identified Date*	March 09, 2021	Tuesday	March 25, 2021	Thursday
Last date by which the Letter of Offer will be dispatched to the Shareholders (Except the Acquirer, the related entities of the Acquirer and the Selling Shareholders) as on the identified date	March 17, 2021	Wednesday	April 05, 2021	Monday
Last date by which the recommendation of the committee of Independent Directors of the Target Company will be given and published	March 19, 2021	Friday	April 07, 2021	Wednesday
Last Date for revising the Offer Price/number of shares	March 22, 2021	Monday	April 08, 2021	Thursday
Date of Public Announcement for Opening the Offer	March 23, 2021	Tuesday	April 09, 2021	Friday
Date of Commencement of the Tendering Period ("Offer Opening date")	March 24, 2021	Wednesday	April 12, 2021	Monday
Date of Closing of the Tendering Period ("Offer Closing date")	April 08, 2021	Thursday	April 28, 2021	Wednesday
Last date for communicating Rejection/acceptance and payment of consideration for accepted equity shares or credit of unaccepted shares to demat account	April 27, 2021	Tuesday	May 12, 2021	Wednesday

* Identified Date is only for the purpose of determining the names of the shareholders (except the Acquirer, the related entities of the Acquirer and the Selling Shareholders) as on such date to whom the Letter of Offer will be sent. It is clarified that all the Public Shareholders (registered or unregistered) of the Target Company, are eligible to participate in this Offer any time during the tendering period of the Offer.

Capitalized terms used in this advertisement, but not defined herein, shall have the same meanings assigned to such terms in the PA, DPS and the Letter of Offer. This advertisement will be available on the website of SEBI i.e. www.sebi.gov.in.

Issued by Manager to the Offer:

MARK CORPORATE ADVISORS PRIVATE LIMITED
CIN: U67190MH2008PTC181996
404/1, The Summit Business Bay, Sant Janabai Road (Service Lane), Off W. E. Highway, Vile Parle (East), Mumbai- 400 057
Tel. No.: +91 22 2612 3207/08
Contact Person: Mr. Manish Gaur
E-Mail ID: openoffer@markcorporatoadvisors.com
SEBI Registration No.: INM000012128

On behalf of the Acquirer:

For Shree Global Tradefin Limited
Sd/-
Viresh Sohoni
Chief Financial Officer
Date : April 09, 2021
Place : Mumbai

Union Mutual Fund

Union Asset Management Company Private Limited
Investment Manager for Union Mutual Fund

Corporate Identity Number (CIN): U65923MH2009PTC198201

Registered Office: Unit 503, 5th Floor, Leela Business Park, Andheri Kurla Road, Andheri (East), Mumbai - 400059

• Toll Free No. 1800 2002 268/1800 5722 268; • Non Toll Free. 022-67483333;
• Fax No: 022-67483401; • Website: www.unionmf.com; • Email: investorcare@unionmf.com

NOTICE TO ALL INVESTORS / UNITHOLDERS

NOTICE is hereby given to the Investors / Unit Holders of all the Scheme(s) of Union Mutual Fund that, in accordance with the provisions of Regulation 59(A) of SEBI (Mutual Funds) Regulations, 1996 read with SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2018/92 dated June 05, 2018, **Union Asset Management Company Private Limited ("the AMC") has hosted a soft copy of the Half Yearly Portfolio Statements** of all the Schemes of Union Mutual Fund for the **period ended March 2021** on its website viz www.unionmf.com and on AMFI's website viz www.amfiindia.com. The Investors/Unitholders can view and download the Half Yearly Portfolio Statements from the website of the AMC and AMFI.

Unit holders may also request for a physical or electronic copy of the Half Yearly Portfolio Statements by writing to the AMC at the email address investorcare@unionmf.com or calling the AMC on the toll free number 18002002268 / 18005722268 or submitting a written request at any of the official points of acceptance of Union Mutual Fund.

For Union Asset Management Company Private Limited
(Investment Manager for Union Mutual Fund)

Place: Mumbai
Date: April 08, 2021

Sd/-
Authorised Signatory

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

Statutory Details: Constitution: Union Mutual Fund has been set up as a Trust under the Indian Trusts Act, 1882; **Sponsors:** Union Bank of India and Dai-ichi Life Holdings, Inc.; **Trustee:** Union Trustee Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198198], a company incorporated under the Companies Act, 1956 with a limited liability; **Investment Manager:** Union Asset Management Company Private Limited [Corporate Identity Number (CIN): U65923MH2009PTC198201], a company incorporated under the Companies Act, 1956 with a limited liability.

Copy of all Scheme Related Documents can be obtained from any of our AMC offices/ Customer Service Centres/ distributors as well as from our website www.unionmf.com.

Nippon India Mutual Fund
Wealth sets you free

Nippon Life India Asset Management Limited
(formerly known as Reliance Nippon Life Asset Management Limited)
(CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013.
Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097 • mf.nipponindiaim.com

NOTICE CUM ADDENDUM NO. 03

Pursuant to SEBI Circular No. SEBI/HO/IMD/DF3/CIR/P/2020/197 dated October 5, 2020 on "Product Labeling in Mutual Fund schemes - Risk-o-meter", the Risk-o-meter of certain Scheme(s) of Nippon India Mutual Fund ("NIMF") stand revised as under:

Scheme Name	Existing Risk-o-meter	Revised Risk-o-meter
Nippon India Interval Fund - Quarterly Interval Fund - Series 2		
Nippon India Money Market Fund		
Nippon India Fixed Horizon Fund - XXXVIII - Series 3		
Nippon India Fixed Horizon Fund - XXXVIII - Series 5		
Nippon India ETF Nifty CPSE Bond Plus SDL-2024 Maturity		
Nippon India Fixed Horizon Fund - XXXVI - Series 5		
Nippon India Fixed Horizon Fund - XXXVII - Series 3		
Nippon India Fixed Horizon Fund - XXXVI - Series 2		
Nippon India Fixed Horizon Fund - XLI - Series 4		
Nippon India Balanced Advantage Fund		
Nippon India Asset Allocator FoF		

This addendum forms an integral part of Scheme Information Document and Key Information Memorandum of the Scheme(s) of NIMF and all the other terms and conditions of the aforesaid document read with the addenda issued from time to time will remain unchanged.

For **NIPPON LIFE INDIA ASSET MANAGEMENT LIMITED**
(Formerly known as Reliance Nippon Life Asset Management Limited)
(Asset Management Company for Nippon India Mutual Fund)
Sd/-
Mumbai
April 08, 2021
Authorised Signatory

Make even idle money work! Invest in Mutual Funds

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

MODERN CONVERTERS LIMITED

Registered Office: 56E, Hemantha Basu Sarani, Old 4 BBD Bagh East, Room No-14A, Kolkata, West Bengal-700 001.
Tel: 033-65035876; Email: info@modernconverters.com; Website: www.modernconverters.com;
CORPORATE IDENTITY NUMBER: L01132WB1946PLC013314

Recommendations of the Committee of Independent Directors ("IDC") of Modern Converters Limited ("Target Company") in relation to the open offer ("Offer") made by Mr. Jashandeep Singh ("Acquirer") along with Mr. Shashikant Bhoghe ("PAC 1"), Mrs. Vaishali Mulay ("PAC 2") and Jetra Infrastructure Private Limited ("PAC 3") to the public shareholders of the Target Company ("Shareholders") under Regulation 3(1) and Regulation 4 of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations").

Date	Thursday, April 08, 2021
Name of the Target Company	Modern Converters Limited
Details of the Offer pertaining to Target Company	The Offer is being made by the Acquirer along with Persons acting in concert in terms of Regulation 3(1) and Regulation 4 of the SEBI (SAST) Regulations for acquisition of upto 12,36,000 (Twelve Lacs Thirty Six Thousand) fully paid-up equity shares of face value of Rs. 10 each ("Equity Shares"), representing upto 40% of the Total Voting Share Capital of the Target Company from the eligible Shareholders of the Target Company for cash at a price of Rs. 11.00 per Equity Share (the "Offer").
Name of the acquirer and PAC with the acquirer	Acquirer- Mr. Jashandeep Singh PACs- Mr. Shashikant Bhoghe ("PAC 1") Mrs. Vaishali Mulay ("PAC 2") Jetra Infrastructure Private Limited ("PAC 3")
Name of the Manager to the offer	Saffron Capital Advisors Private Limited 605, Sixth Floor, Centre Point J. B. Nagar, Andheri (East) Mumbai - 400 059, Maharashtra, India Tel No: +91 22 4082 0906, Fax No: +91 22 4082 0999 Email: openoffers@saffronadvisor.com Website: www.saffronadvisor.com Investor grievance: investorgrievance@saffronadvisor.com SEBI Registration Number: INM 000011211 SEBI Registration Validity: Permanent Contact Person: Varsha Gandhi
Members of the Committee of Independent Directors (IDC)	1. Rashmi Dalmia Chairman of IDC Independent Director DIN: 01347367 2. Jaipal Singh Bansi Singh Parmar Member of IDC Independent Director DIN: 03613609
IDC Member's relationship with the Target Company (Director, Equity shares owned, any other contract/relationship), if any	All the members of the IDC are directors of the Target Company. Except for being Directors of the Target Company, they have no other relationship with the Target Company.
Trading in the Equity shares/other securities of the Target Company by IDC Members	None of the IDC Members have traded in the Equity Shares of Target Company during 12 months prior to the date of the Public Announcement of the Offer on February 03, 2021.
IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract/relationship), if any.	None of the IDC Members holds any contracts, nor have any relationship with the Acquirer or with the PACs.
Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
Recommendation on the Offer, as to whether the offer, is or is not, fair and reasonable	Based on the review, IDC Members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations.
Summary of reasons for recommendation	IDC Members have reviewed: a) Public Announcement ("PA") dated February 03, 2021 b) Detailed Public Statement ("DPS") published on February 10, 2021 c) Draft Letter of Offer ("DLOF") dated February 17, 2021 d) SEBI observation letter dated March 24, 2021 e) Letter of Offer ("LOF") dated April 01, 2021 Based on review of the above documents the members of the IDC are of the view that the Offer price is in line with the parameters prescribed by SEBI in the SEBI (SAST) Regulations.
Details of Independent Advisors, if any.	None
Any other matter to be highlighted	None

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Target Company under the SEBI (SAST) Regulations.

For and on behalf of the Committee of Independent Directors of Modern Converters Limited
Sd/-
Rashmi Dalmia
Chairman of IDC
Place: Kolkata, West Bengal
Date: April 08, 2021